



WEB COPY



W.P.No.22333 of 2021 etc.

W.P.No.22333 of 2021 and W.M.P.No.23572 of 2021,
W.P.No.22334 of 2021 and W.M.P.No.23574 of 2021,
W.P.No.22916, 22921 and 22926 of 2021
W.M.P.Nos.24121, 24122, 24123, 24126, 24127, 24128, 24129, 24131 and
24132 of 2021
W.P.No.23026 and 23029 of 2021
and
W.M.P.No.24218, 24219, 24222 and 24224 of 2021
and
W.P.(MD).No.19785 of 2021 and W.M.P.(MD).No.16466 of 2021

THE HONOURABLE ACTING CHIEF JUSTICE
and
D.BHARATHA CHAKRAVARTHY, J

In one of the Writ Petitions, counter affidavit has been filed. The learned counsel for the petitioners prays and is granted time to file rejoinder. At the same time, the learned Government Pleader is given liberty to file counter in the other Writ Petitions. List these Writ Petitions on 10.03.2022.

(M.N.B., ACJ) (D.B.C.J)
09.02.2022

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M.N.BHANDARI, ACJ
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